

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-190(PB)/2018**

**IN THE MATTER OF:**

Union Bank of India  
v.  
Era Infra Engineering Limited

.....Petitioner

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order delivered on 02.04.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

For the Petitioner/Applicant : Mr. Nesar Ahmad, Rohit Chaudhary,  
Ahsan Ahmad & Ms. Shikha Singh, Advs.  
For the Respondent : Mr. Kapil Sankhla, Shashank Mishra  
& Ms. Meghna Sankhla, Advs.

**ORDER**

Learned Counsel for the respondent requests and is granted 10 days' time to file reply.

Let the reply be filed within ten days with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 23.04.2018.

  
Sd/-  
**(M.M.KUMAR)**  
**PRESIDENT**

  
Sd/-  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**